

THE

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PARLIAMENTARY DEBATES
(Part I—Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 12th December, 1952

*The House met at a Quarter to Eleven
of the Clock*

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

LICENCES FOR EXPORT OF RAW COTTON

*1129. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state the principles followed in regard to issuing licences for the export of Indian raw cotton by newcomers?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): This is explained in the Public Notices dated the 11th April, 15th May and 29th October, 1952, issued by the Joint Chief Controller of Exports, Bombay, copies of which are placed on the Table of the House. [See Appendix VII, annexure No. 1]

ALLOTMENT OF URBAN EVACUEE
PROPERTY

*1130. **Dr. Ram Subhag Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of applications received from the displaced persons for allotment of evacuee property situated in the urban area of Delhi;

(b) how many of these applicants have so far been allotted evacuee property; and

(c) whether fresh applications are still entertained for the purpose?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). 56,037 applications were received upto the 15th October, 1952. Initial allotments have been made in 3,916 cases and 24,957 320 P.S.D.

unauthorised occupations made by displaced persons upto 23rd November, 1949 have been confirmed by the Custodian of Evacuee Property. No fresh applications are being entertained and whatever accommodation falls vacant or becomes available is allotted to certain categories of hard cases after proper scrutiny.

Dr. Ram Subhag Singh: May I know, Sir, whether all the evacuee property lying in the urban area of Delhi has been settled?

Shri A. P. Jain: Except 1180 properties, of which 1094 are plots mostly in Shahnadara.

Dr. Ram Subhag Singh: What are the rest of the other properties?

Shri A. P. Jain: They may be houses or shops.

Dr. Ram Subhag Singh: May I know, Sir, how the Government propose to settle the other property and in what time?

Shri A. P. Jain: The other properties are only about 86 out of a total of 32,000. That is not a considerable number and is being dealt with by the Custodian.

SETTLING DISPLACED PERSONS IN BIHAR

*1131. **Dr. Ram Subhag Singh:** (a) Will the Minister of Rehabilitation be pleased to state how many agriculturist displaced families from East Bengal are proposed to be settled in Bihar?

(b) What acreage of land is proposed to be given to each family for resettlement?

(c) What amount of money will each family be given for buying bullocks, agricultural implements etc.?

The Minister of Rehabilitation (Shri A. P. Jain): (a) No firm estimate can be given. It will depend on the area of land available for settlement of displaced persons in Bihar.